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IN THE HIGH COURT OF DELHI AT NEW DELHI

TEST.CAS. 50/2014 ATUL NATH

..... Petitioner

Ms. Devahuti Pathak & Mr. Sachin Through:

Mishra, proxy counsel for counsel for

the petitioner.

versus

STATE OF NCT OF DELHI & ORS

..... Respondent

Ms. Shobhana Takiar & Ms. Shweta Through:

Anand. Advocates for R-3

CORAM:

SH. VIJAY SHANKAR (DHJS), JOINT REGISTRAR

(JUDICIAL)

<u>ORDER</u> 20.01.2020

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PW-1 is absent.

Adjournment has been prayed by proxy counsel for counsel for the petitioner on the ground that main counsel is not available today due to bereavement in his family and due to the said reason, PW-1 has not been called today and the opposite counsel has also been informed in advance in this regard. Heard. Not opposed. Adjournment is granted.

At joint request, re-notify the matter for further crossexamination of PW-1 on 16th April, 2020.

> **VIJAY SHANKAR (DHJS) JOINT REGISTRAR (JUDICIAL)**

JANUARY 20, 2020/nk